

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 86/(MAH)/2014  
CA No.

CORAM:

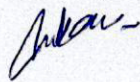
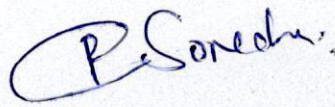
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2017

NAME OF THE PARTIES: Mr. Sadashiv S. Patil & Ors.

V/s.  
M/s. Warana-Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Omkar V. Deosthale. PCS.	AR for Respondent 2	
2.	Chirag R. Sonecha.	Adv. for all Petitioners	

ORDER

T.C.P. No. 86/397-398/CLB/MB/MAH/2014

1. From the side of the Respondents a legal question about the maintainability of the Petition has been raised. However, proper application is not on record and for that purpose Respondent is seeking time.
2. Although Petitioner has objected to the said legal question being not raised earlier, however, considering the totality of the circumstances, it is just & appropriate to grant time. Last chance to the Respondents to file the objection.
3. The Respondent is directed to file application on or before 16.01.2017 <sup>to</sup> subject of payment of Rs. 5000/- by Respondents to the Petitioner. Reply from

Cont....on page 2



the side of the original Petitioner thereafter within a weeks' time, if any. After completion of pleading the CP is now listed for final hearing on 07.02.2017.

Dated: 6<sup>th</sup> January, 2017.

Sd/-  
**M. K. SHRAWAT**  
Member (Judicial)